

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No.274/2017
OA No.3654/2016**

New Delhi, this the 05th day of July, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Khem Singh,
s/o Sh. Mussadi Ram,
aged about 58 years,
r/o 515, 7 Extension,
Gurgaon Haryana,
Presently post as
Sub Sub-divisional engineer,
BSNL Gurgaon, Haryana.Petitioner

(By Advocate, Shri R. K. Shukla)

Versus

1. Sh. Anupam Srivastava,
Chairman cum Managing Director,
Corporate Office,
Bharat Sanchar Nigam Limited,
New Delhi-110001.

2. Sh. R.C. Arya,
The General Manager (T),
BSNL Gurgaon, Haryana.

3. Sh. Arun Aggarwal,
The Chief General Manager,
BSNL Haryana Circle
Ambala, Haryana.Respondents

(By Advocate, Shri Pradeep Kumar Mathur)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman :

The petitioner retired as Sub Divisional Engineer (SDE) from BSNL. He submitted a medical bill of Rs.11,79,814/- for reimbursement. Alleging that the bill was not settled, he filed OA No.4413/2015. The OA was disposed of directing the respondents to take action on the medical bill. Through a speaking order dated 20.02.2016, the respondents released an amount of Rs.8,55,408/- which was approved by the Circle Office, Ambala Cantonment. In other words, the applicant was not entitled for reimbursement of the remaining amount.

2. Not satisfied with the speaking order, the petitioner filed a representation on 03.03.2016. Alleging that the representation was not disposed of, the applicant filed OA No.3654/2016. The said OA was disposed of on 09.11.2016 directing that the representation of the petitioner be considered within three months. This contempt petition is filed alleging that the respondents have flouted the directions issued by this Tribunal.

3. Heard Shri R. K. Shukla, learned counsel for the petitioner and Shri Pradeep Kumar Mathur, learned counsel for the respondents.

4. Learned counsel for the petitioner is not able to point out as to how the speaking order is defective. He is not able to place any material supporting the entitlement of the remaining amount of the medical claim made by him. There was no adjudication as such by this Tribunal quantifying the amount to which the petitioner is entitled to. The Tribunal cannot be mulcted with the petitions of this nature which will waste valuable time to decide the other genuine disputes. The Contempt Petition is accordingly dismissed.

(K.N. Shrivastava)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/pj/